

K.VINOD CHANDRAN & M.R.ANITHA, JJ.

W.P.(C).11383 of 2021

Dated : 25th May, 2021

ORDER

K.Vinod Chandran, J.

1. Admit. Sri.S.Manu, the learned Standing Counsel for the Lakshadweep Administration takes notice for respondents 1 to 3.
2. We have got instructions from the learned Sub Judge through the Registrar (District Judiciary). The learned Sub Judge informs us that for the last two months the Prosecutors were deputed to Island of Kavarathi for the purpose of carrying out vetting of charges. In such circumstance, there are no cases posted for trial on re-opening after Ramzan. .
3. We are *prima facie* of the opinion that the Prosecutors, appointed for the functioning of the Courts, are to be posted in the Islands where the Courts are functioning and if any vetting of charges has to be made by them, it is for the Administration to see that the documents are transmitted to them at the Islands where they are supposed to function as Prosecutors. We hence stay Ext.P4 order dated 21/5/2021 issued by the 3rd respondent. We direct the

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Prosecutor appointed for the CJM Court, Amini to resume her duties at the Court to enable resumption of normal functioning of the Court.

Sd/-

K.VINOD CHANDRAN, Judge

Sd/-

M.R.ANITHA, Judge

Mrcs/25.5.